

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 2946/91

Date of decision: 25.05.92.

Shri Rajender Kumar

Applicant

Vs.

Union of India

Respondents

For the Applicant

Shri S.C. Luthra,  
Counsel

For the Respondents

Shri Sarwan Singh,  
SI on behalf of  
the respondents.

CORAM:

The Hon'ble Mr. P.K. KARTHA, VICECHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOIRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed  
to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT(ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

We have heard the learned counsel of the  
applicant and the representative of the respondents.

The learned counsel for the applicant states at the Bar  
that the applicant has received the necessary reliefs  
from the respondents and he does not wish to pursue the  
present application. The application has, therefore,  
become ~~infructuous~~ <sup>been</sup> and it is dismissed as having/withdrawn.

There will be no order as to costs.

*I.K. RASGOIRA*  
(I.K. RASGOIRA)  
APRIL 1992

(P.K. KARTHA)